

Central Administrative Tribunal, Lucknow Bench, Lucknow.

C.C.P. 110/2006 In O.A618 /2005

D.P. Singh

Vs.

R.K. Gupta and Others.

This the 24 day of July, 2008

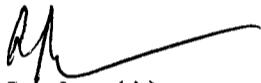
Hon'ble Shri A.K.Gaur, Member (J)

Hon'ble Dr. A.K.Mishra, Member (A)

None for the parties.

Vide order dated 6.1.2006, the respondents were directed to decide the representation of the applicant with regards to reimbursement of medical claim in accordance with law within a period of two months. The order was passed on 6.1.2006.

More than two years have elapsed, none is appeared for the applicant. We are, prima facie, satisfied that the order and direction of this Tribunal might have been complied with by the respondents. Accordingly, the contempt petition is dismissed. Notices are discharged.


Member (A)


Member (J)

OK
Copy of order
dated 24-7-08
Rajesh
20-7-08